

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.240/MP/2024 along with IA No. 56/2024

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **13.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, AEPL
Shri Shryeshth Sharma, Advocate, AEPL
Shri Anant Singh Ubeja, Advocate, AEPL
Shri Kunal Veer Chopra, Advocate, AEPL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Vishrov Mukerjee, Advocate, GICWL
Shri Yashasvi Kant, Advocate, GICWL

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, prayed for an adjournment. Learned counsel also sought liberty to file CTUIL's reply to the Amended Petition and the additional information as called for by the Commission vide Record of Proceedings for hearing dated 18.10.2024.

2. Learned counsel for the Petitioner submitted that as permitted by the Commission, the Petitioner has already filed an amended Petition, and the Respondents may be asked to file their respective replies to the amended Petition, if any, with a liberty to the Petitioner to file its rejoinder thereafter.

3. Learned counsel for Respondent No.4, Green Infra Clean Wind Limited (GICWL), submitted that the Respondent has already filed its reply to the amended Petition.

4. Considering the submissions made by the learned counsel for the parties, the Commission once again permitted all the Respondents, including CTUIL to file their reply to the amended Petition, if not filed already, within three weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter. The Commission also permitted CTUIL to file its compliance affidavit furnishing the information as called for vide Record of Proceedings for hearing dated 18.10.2024 along with its reply.



5. The Petition will be listed for hearing on **11.2.2025**.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**